

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.210/MP/2026 along with IA (Diary) Nos. 253/2026 & 258/2026

Subject : Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 seeking termination of the Power Purchase Agreement dated 22.10.2024, along with amendment thereof without any financial liability.

Petitioner : JSW Renew Energy Limited (JSWREL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, JSWREL
Shri Aditya Singh, Advocate, JSWREL
Shri Mridul Gupta, Advocate, JSWREL
Shri Vineet Gupta, Advocate, JSWREL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the detailed hearing. However, the learned senior counsel for the Petitioner submitted that the matter was listed for consideration of its interim application. While pressing for a *status quo* direction, the learned senior counsel submitted that the Commission had already passed a similar direction *vide* Record of Proceedings dated 6.5.2026 in Petition No. 188/MP/2026 & Ors., wherein also there had been substantial delay in approval of the PSA by MERC, similar to the present case.

2. In response, the learned counsel for the Respondent/SECI sought liberty to file its reply to the IA within the course of the day. She further submitted that insofar as the Petitioner's reliance on the Record of Proceedings dated 6.5.2026 in Petition No. 188/MP/2026 & batch was concerned, the Respondent/NHPC therein had categorically stated that it had no objection to the grant of interim directions prayed by the Petitioners therein. However, in the present case, SECI is opposing the Petitioner's interim application. She also added that in the present case, the tariff had been adopted by this Commission within the stipulated time limit, and SECI has already denied the Petitioner's request for an extension of SCSD on the ground of delay in PSA approval.

3. Considering the above, the Commission deemed it appropriate to grant the Respondents two days' time to file their replies to the IA with a copy to the Petitioner, who may file its rejoinder, if any, within two days thereafter.
4. The IAs, along with the Petition, will be listed for hearing on **2.6.2026 at 2:30 PM.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)